

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The Chief Judicial Magistrate
Tinsukia

Dated Guwahati, the 29th September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JDLT/2557/2022 dated 22.09.2022

Madam,

With reference to the above, I am directed to inform you that Smti Pranjita Konwar, Special Judicial Magistrate (Railway) First Class, Tinsukia has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 21.10.2022 to 30.10.2022 to visit Andaman via Kolkata along with her mother Smti Bibha Konwar (subject to granting leave by the District & Sessions Judge concerned and fullfilling the criteria as dependent family member of her mother), by the shortest possible route, as per existing Rules.

Smti Konwar may be informed accordingly.

Thanking you.

Yours faithfully,

sel

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8669-8673 /A, dated- 29.9.22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The District & Sessions Judge, Tinsukia for information
3. Smti Pranjita Konwar, Special Judicial Magistrate Magistrate (Railway) First Class, Tinsukia, for information with reference to her letter dated 22.09.2022
4. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
- ✓ 5. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

Pranjita
REGISTRAR (VIGILANCE)

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